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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 1982/2002

Monday, this the 29th day of July, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Dr. S.M. Mukherjee
s/o Late Shri S.M. Mukherjee
50-120-8/1, Sivasadan
Visakhapatnam - 530013 (A.P)
Jt.Secy., UGC (Retd.), BSJ Marg,
New Delhi-2

...Applicant

(Applicant in person)

Versus

University Grants Commission
Through its Secretary at
Bahadur Shah Jafar Marg,
New Delhi-2

..Respondent

O R D E R (ORAL)

Shri S.A.T. Rizvi:

The applicant, who was a Professor in an University, came to join the UGC as a direct recruit as Education Officer in that Organization. He was, at the time of entry, treated as a Scientist. According to the applicant, the 5th Central Pay Commission made a provision in its recommendations regarding grant of extension by two years to all those working as Scientists in various Organizations. Since he was a Scientist, he deserved to be considered for grant of extension beyond the normal age of superannuation. This has not been done and the applicant stood retired on 30.6.2000.

2. On the basis of the aforesaid recommendations made by the 5th CPC, the applicant had made a representation to the UGC for considering his case for grant of extension as above. The UGC did not examine his

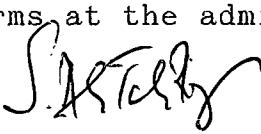
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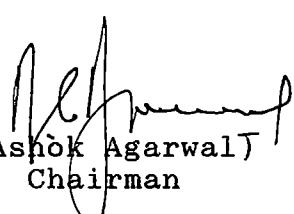
(2)

case by treating him as a Scientist and instead linked up his case along with the case of all those who have joined the UGC from the University systems and accordingly, recommended for ~~the~~ grant of extension to all those who had joined the UGC from the University systems. The aforesaid recommendation was considered and was rejected and a communication to that effect was sent to the applicant on 8/11.11.1999 (A-2). Immediately thereafter, the applicant has filed a detailed representation once again on 12.11.1999 (A-3) to which there has been no response so far.

3. We have considered the submissions made by the applicant and find that the interest of justice will be duly met by disposing of the present OA at this stage even without issuing notices with a direction to the UGC to consider the aforesaid representation 12.11.1999 (A-3) filed by the applicant and to pass a reasoned and a speaking order thereon keeping in view the recommendations made by the 5th CPC and the Government's decision thereon in respect of persons treated as Scientists expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. We direct accordingly.

4. The present OA is disposed of in the aforesated terms at the admission stage itself.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

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